Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.97 of 2011

Dated : 2nd February, 2012.

Present: Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V. J. Talwar, Technical Member

Hindustan Chemicals Co. …. Appellant (s)

Versus

Dakshin Gujarat Vij Company Ltd. & Ors. …. Respondent(s)

Counsel for the Appellant(s) : Mr. Susmit Pushkar

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-1
Mr. M.G. Ramachandran for R-2

ORDER

Mr. M.G. Ramachandran, learned counsel enters appearance on behalf of GUVNL and requests for time to seek instructions from his client. Mr. Ganesan, learned counsel for respondent no.1 is present. Appellant has been heard earlier. If GUVNL intends to file any reply, they may do so subject to prior service of the same upon the appellant and appellant may also file rejoinder, if any, on or before the next date of hearing i.e. 22nd February, 2012.

Fix the matter for hearing on **22nd February, 2012.**

(V.J. Talwar) **(P.S. Datta)**
Technical Member **Judicial Member**

rkt